## THE RAJASTHAN LAWS REPEALING ACT, 2025

(Act No. 12 of 2025)

(Received the assent of the Governor on the 9<sup>th</sup> day of April, 2025)

An

Act

to repeal certain laws.

Be it enacted by the Rajasthan State Legislature in the Seventy-sixth Year of the Republic of India, as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Rajasthan Laws Repealing Act, 2025.
  - (2) It shall come into force at once.
- **2. Repeal of certain laws.-** The laws specified in the Schedule are hereby repealed as a whole.
- **3. Savings.-** (1) The repeal by this Act of any law shall not affect any other law in which the law hereby repealed has been applied, incorporated or referred to.
- (2) This Act shall not affect the previous operation of any law hereby repealed or the validity, invalidity, effect or consequence of anything already done or suffered thereunder or any right, title, privilege, obligation or liability already acquired, accrued or incurred thereunder or any investigation, remedy or proceeding in respect thereof or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing.
- (3) This Act shall not affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or any existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognized or derived by, in or from any law hereby repealed.
- (4) The repeal by this Act of any law shall not revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not existing or in force on the date on which this Act comes into force.
- (5) For the removal of doubt it is hereby declared that, where this Act repeals any law by which the text of any other law was amended, whether retrospectively or prospectively, by the express omission, insertion or substitution of any matter, the repeal shall not affect the past existence and further continuance of any such amendment made by the law so repealed and in operation at the commencement of this Act.

## **SCHEDULE**

(See Section 2)

S. No.	Year	Act No.	Short Title of the Acts
1.	1952	10	The Bikaner State District Boards (Amendment) Act, 1952
2.	1952	16	The Bikaner Municipal (Amendment) Act, 1952
3.	1952	24	The Jaipur District Boards (Amendment) Act. 1952
4.	1955	10	The Jodhpur Municipal (Amendment) Act 1955
5.	1955	15	The City of Jaipur Municipal (Amendment) Act, 1955
6.	1962	13	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1962
7.	1964	2	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1964
8.	1964	19	The Rajasthan Panchayat Samitis and Zila Parishads (Second Amendment) Act, 1964
9.	1964	20	The Rajasthan Panchayat (Amendment) Act, 1964
10.	1964	32	The Rajasthan Panchayat Laws (Amendment) Act, 1964
11.	1965	5	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1965
12.	1965	15	The Rajasthan Panchayat Samitis and Zila Parishads (Second Amendment) Act, 1965
13.	1966	9	The Rajasthan Panchayat Laws (Amendment) Act, 1966
14.	1969	6	The Rajasthan Panchayat Laws (Amendment) Act, 1969
15.	1970	7	The Rajasthan Panchayat Laws (Amendment) Act, 1970
16.	1971	3	The Rajasthan Panchayat Laws (Amendment) Act, 1971
17.	1973	1	The Rajasthan Panchayat Laws (Amendment) Act, 1973
18.	1974	9	The Rajasthan Panchayat Laws (Amendment) Act, 1974
19.	1975	12	The Rajasthan Panchayat (Amendment) Act, 1975
20.	1976	6	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1976
21.	1976	18	The Rajasthan Panchayat (Amendment) Act, 1976
22.	1976	44	The Rajasthan Panchayat (Amendment) Act, 1976
23.	1976	45	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1976
24.	1979	9	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1979
25.	1982	4	The Rajasthan Panchayat Laws (Amendment) Act, 1982

S. No.	Year	Act No.	Short Title of the Acts
26.	1983	10	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1983
27.	1986	22	The Rajasthan Panchayat (Amendment) Act, 1986
28.	1987	9	The Rajasthan Panchayat (Amendment) Act, 1987
29.	1987	12	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1987
30.	1987	14	The Rajasthan Panchayat Samitis and Zila Parishads (Second Amendment) Act, 1987
31.	1988	5	The Rajasthan Panchayat (Amendment) Act, 1988
32.	1988	6	The Rajasthan Panchayat Samitis and Zila Parishads (Amendment) Act, 1988
33.	1991	15	The Rajasthan Panchayat (Amendment) Act, 1991
34.	1992	21	The Rajasthan Panchayat (Amendment) Act, 1992
35.	1996	8	The Indian Partnership (Rajasthan Amendment) Act, 1995
36.	2000	18	The Agricultural University Udaipur (change of name) Act, 2000
37.	2006	10	The Rajasthan Right to Information (Repeal) Act, 2006
38.	2015	7	The Rajasthan Panchayati Raj (Amendment) Act, 2015
39.	2015	8	The Rajasthan Panchayati Raj (Second Amendment) Act, 2015
40.	2015	28	The Rajasthan Panchayati Raj (Third Amendment) Act, 2015
41.	2015	29	The Rajasthan Panchayati Raj (Fourth Amendment) Act, 2015
42.	2016	6	The Rajasthan Panchayati Raj (Amendment) Act, 2016
43.	2018	22	The Rajasthan Panchayati Raj (Amendment) Act, 2018
44.	2019	4	The Rajasthan Panchayati Raj (Amendment) Act, 2019
45.	2021	12	The Rajasthan Panchayati Raj (Amendment) Act, 2021

ब्रजेन्द्र जैन,

Principal Secretary to the Government.